

**Appellate Tribunal for Electricity  
New Delhi**

Ref : APTEL/Registry/Procedure-2012

Issued Date : 24 th Feb 2012


**NOTIFICATION**

In exercise of powers conferred u/s 120 (1) read with section 120(2) (f) of the **The Electricity Act 2003**, as amended from time to time, the Chairperson, Appellate Tribunal for Electricity hereby prescribes the following procedure for disposal of the Review Applications as under.

**Application for Review :**

- i) No application for review shall be entertained unless it is filed within thirty days from the date of receipt of copy of the order sought to be reviewed.
- ii) A review application shall ordinarily be heard by the same Bench which has passed the order, unless the Chairperson may, for reasons to be recorded in writing, direct it to be heard by any other Bench.
- iii) Unless otherwise ordered by the Bench concerned, a review application shall be disposed of at the admission stage itself or the Bench may direct notice to the opposite party.
- iv) When an application for review of any judgment or order has been made and disposed of, no further application for review shall be entertained in the same matter.
- v) No application for review shall be entertained unless it is supported by a duly sworn affidavit indicating therein the source of knowledge, personal or otherwise, and also those which are sworn on the basis of the legal advice. The counter affidavit in review application will also be a duly sworn affidavit wherever any averment of fact is disputed.
- vi) The review filed before the Appellate Tribunal shall be dealt with by it as expeditiously as possible and endeavour shall be made by it to dispose of the Review finally within Ninety days (90 days) from the date of receipt of the review in order by the Registry and 60 days from the date of Admission of the review.

BY ORDER OF THE TRIBUNAL

  
( Harvir Singh )  
Registrar